

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EXCLUSIFE TECHNOSOFT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/12/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110DL2012PTC245779
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: B-1/307 Sunrise Apartments Sector 13, Rohini, North West Delhi 110085
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 01/09/2020
7.	Estimated date of closure of insolvency resolution process	28/02/2021 (i.e 180 days from initiation of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashok Kriplani Registration No.: IBBI/IPA-003/IP-N00009/2016-17/10071
9.	Address and e-mail of the interim resolution professional, as registered with the Board	10/18, First floor, Old Rajinder Nagar, New Delhi-110060 Email: ashok.kriplani1956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	17/13, Ground floor, Old Rajinder Nagar, New Delhi-110060 Email: exclusifecirp@gmail.com
11.	Last date for submission of claims	15/09/2020 (14 days from the date of receipt of the Hon'ble NCLT order as on 01/09/2020, the date of appointment of IRP).
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) N.A.

FOR THE ATTENTION OF THE CREDITORS OF EXCLUSIFE TECHNOSOFT PRIVATE LIMITED

Ashok Kriplani

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, has ordered the commencement of a corporate insolvency resolution process of the **Exclusife Technosoft Private Limited** on 01/09/2020.

The creditors of **Exclusife Technosoft Private Limited**, are hereby called upon to submit their claims with proof on or before 15/09/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only, if any. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Notice is hereby further given that banks/ Financial Institutions of **Exclusife Technosoft Private Limited** are requested not to debit any further amount from the bank accounts of **Exclusife Technosoft Private Limited** without prior authorization of Interim resolution professional.

Notice is hereby also given that officers, managers and all employees of **Exclusife Technosoft Private Limited** to report to the Interim resolution professional.

Name and Signature of Interim Resolution Professional :
Date and Place: 03/09/2020, Delhi :

Ashok Kriplani

